

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-500(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
20.11.2017**

**NAME OF THE COMPANY: Sh. Venkatesh Mukund Tewari Vs. Applied
Electro Magnetics Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: R.K. Gupta, Advocate for the Petitioner

ORDER

Mr. R.K. Gupta, Id. Counsel for the Applicant submits that in view of the IRP having already been appointed in (IB) 334(ND)/2017, Mitin Gupta Vs. Applied Electro Magnetics Pvt. Ltd., he shall be preferring his claim before the IRP.

In view of the same, Id. Counsel wishes to withdraw the aforesaid petition.

Dismissed as withdrawn.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)